

21.2.91

-1- OA 255/91

(3)

SPM & AVH

Mr MR Rajendran Nair for the applicant by proxy.

Sr CGSC for the respondents by proxy.

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Heard the learned counsel of both the parties.

Admit.

Respondents to file counter affidavit within 4 weeks by serving copy on the applicant who may file rejoinder, if any, within 1 week thereafter.

1.0. Served
PP 20/2
1.0. 20/2

List before DR for completion of pleadings on 1.4.91.

As regards interim relief, we direct that the applicants should also be allowed to appear in the examination for appointment to the post of IPOs/IRMs being held in May, 1991, or any subsequent month provisionally and subject to the outcome of this application.

The prayer for joint application heard, allowed.

Mr. Sury

21.2.91

For 14.4.91

CNR

29.4.91

for 29/4

CME

TWZ

None appears for the applicants. Respondents are represented through counsel. Time till 29.4.91 granted to file reply, as prayed for.

1.4.91.

TWZ

14/6
east
None appears for the applicant. Respondents are represented through counsel. Time till 14.6.91 granted to file reply, as prayed for.

29.4.91.

TWZ

15/7
CNP

None appears for both sides. Time till 15.7.91 granted to file reply, if any, as a last chance.

14.6.91.

TWZ

14/8
Complaint has not
been filed so far

None appears for the applicants. Respondents are represented through Counsel. Time till 14.8.91 granted to file reply as prayed for, as a last chance. No further adjournment will be granted for the purpose.

15.7.91

DP

None appears for both sides. Counter ~~has~~ not filed, ^{been} inspite of several adjournments given for filing the reply. The case is posted for further direction before the Bench on 19.9.91.

~~14.8.91~~

19.9.91

SPM&ND

Ms. Bindu-for applicant.
Ms. Dhanalakshmi-for ACGSC

Heard the learned counsel for both the parties. The learned counsel for respondents undertakes to file counter affidavit within four weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within a week thereafter.

List for final hearing on 18th November, 1991.

19.9.91

MR&ND

Shw. MR. Rayarwanchi

Shw. M. J. Nedumpala.

Respondents seek further time to file reply. Time granted till 18/11/91.

Call on 18/11/91

bk

18/11/91

07.255/91

AVL & AVT

As Brinda Vandevan for applicant
Mr Mathew T. Nedumpara by Prog.

(5)

It is submitted on behalf of
R 1 to 3 that time may be given for
reply. Time granted. Rejoinder of
any within one week thereafter.

Call on 30.1.92

AVL

18/12/91

30.1.92
(10)

NVL & AVT

Mr. Rajendra Nair

None for the respondents

The learned Counsel for the
applicant submit that the matter
relating to the regularization of
service of RTP candidates has been
part heard in the other Court.

Hence Call on 5.3.92

AVL

30.1.92

5.3.92

SPM & AVT

Mr. Rajendra Nair for applicant
Mr. Mathew T. Nedumpara
for respondents

Heard,

For orders to 31.3.92

AVL

5.3.92

SPM & AVT

Orders pronounced in open ~~3.3.92~~
court.

AVL
21.4.92